

Central Administrative Tribunal
Patna Bench, Patna.
[Circuit Court at Ranchi]

OA 51/879/2018

Date of Order:- 29.11.2018

C O R A M
Hon'ble Shri J. V. Bhairava, Member [J]
Hon'le Shri B.V. Sudhakar, Member A)

1. Lakhodi Murmu aged about 58 years, w/o Late Bisheswar Hembram.
2. Manish Hembram aged about 21 years son of Late Bisheswar Hembram,

Both resident of Village Sakalpur, P.O.- karmatar, District- Jamtara, Jharkhand, Pin-815352.

....Applicant

By Advocate : Mrs. Saroj Kumar Agrawal

Vs.

1. The Union of India through General Manager, Eastern Railway, Office at P.O and P.S. Garden Reach, Kolkata, West Bengal-700014 and two others.

..... Respondents.

By Advocate : Shri Prabhat Kumar.

O R D E R (ORAL)

Per J.V. Bairavia, M [J] :- In the instant O.A, the applicant has prayed for a direction to the respondents to consider the application dated 29.05.2017 for appointment on compassionate ground. The learned counsel for applicant further submitted that late Bisheswar Hembram was

working as a Cabin man in the Eastern Railway, Asansol Division and he died on 09.07.2016 leaving behind the dependent family members. He also brought to the knowledge of this Tribunal that in fact the said late Bisheswar Hembram was given compulsory retirement w.e.f. 11.06.2016 thereafter he died on 09.07.2016 and taking note of it his pension payment order was issued on 28.10.2016 (Annexure A/2) therefore he is entitled for compassionate appointment. The I/c for applicant submits that the application for compassionate appointment is still pending before the respondents authority for consideration. The I/c for applicant further submits that the applicant will be satisfied if direction is issued to the respondents to consider and dispose of the representation of the applicant within stipulated time frame.

2. The learned counsel for respondents raised no objection to the said proposition but he submitted that the said consideration will be in accordance with the extant rules and policy.

3. Considering the factual matrix of the case, we direct the respondent to consider and decided the representation of the applicant pending before him in accordance with extant rules/policy within 60 days from the date of receipt of copy of this order. No costs.

[B.V. Sudhakar] M [A]

[Jayesh V. Bhairavia] M [J]

/mks/

